

(d) the amount earmarked therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) The scheme of upliftment of Scheduled Castes forming the Special Component Plan (SCP) being implemented in Madhya Pradesh fall in the following 3 broad categories :—

1. Family oriented schemes of economic development;
2. Schemes of Area Development like improvement of Scheduled Caste Basties; and
3. Schemes of Human Resources Development.

(b) According to the information furnished by the State Government 7,23,000 Scheduled Caste families were covered under family oriented schemes during VI Five Year Plan.

(c) and (d). The tentative target is to financially assist 10,27,000 Scheduled Caste families during the Seventh Five Year Plan. This target includes 7,23,000 old families needing supplementary assistance and backup support. Tentative allocation for the Special Component Plan of the State for the Seventh Plan period is 414 crores 96 lakhs. This is in addition to the flow of a number Central Assistancess.

Centrally Sponsored Projects in Kerala

6023. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details regarding the Union Government's or Centrally sponsored projects in Kerala at present;

(b) details of allocation, achievements and target of these projects;

(c) whether reports or delay in implementing the projects have been received by Government; and

(d) if so, steps taken by Government on such reports ?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A.B.A.

GHANI KHAN CHOUDHURY) : (a) to (d). Figures regarding allocation, achievement and targets for the Central Government and Centrally sponsored projects are not decided and maintained on State-wise basis. In view of this, it would not be possible to provide the precise information on the Question.

Consultative Parties to Antarctica Treaty

6024 SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) names of States which are Consultative Parties to the Antarctica Treaty;

(b) the rights and duties of such Consultative Parties;

(c) whether it is proposed to revise the Antarctica Treaty to include more States as its Parties;

(d) whether any mining operation has been undertaken by any State in the Antarctica; and

(e) if not, whether such operations are under consideration and whether India shall have a right to take part in such operations ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) The Consultative Parties to the Antarctic Treaty are : Argentina, Australia, Belgium, Brazil, Chile, Federal Republic of Germany, France, India, Japan, New Zealand, Norway, Peoples Republic of China, Poland, South Africa, Soviet Union, U.K., Uruguay, U.S.A.

(b) The rights and duties of the Consultative Parties are to take decision on all matters related to Antarctica on the basis of consensus in the meetings of the Consultative Parties. The non-Consultative Parties are allowed to attend as observers.

(c) Under the existing articles of the Treaty, no revision of the Treaty is necessary to include more States. The Treaty is open for accession to all States which are members of the United Nations.